# GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

# LOK SABHA UNSTARRED QUESTION NO. 547

## TO BE ANSWERED ON FRIDAY, THE 04.02.2022

# Additional Bench of Bombay High court

# 547. SHRI SHRINIWAS PATIL:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government has received any proposal or request to add any additional bench of the High Court of Bombay beyond the existing locations of Mumbai, Nagpur and Aurangabad, if so, the details thereof;
- (b) whether the Government is planning to establish any additional bench in South or Western part of Maharashtra, if so, the details thereof; and
- (c) if not, the reasons for not considering such plan for expansion?

#### **ANSWER**

#### MINISTER OF LAW AND JUSTICE

### (SHRI KIREN RIJIJU)

(a) to (c): High Court Benches are established in accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P.(C) No.379 of 2000 and after due consideration of a complete proposal from the State Government which has to provide necessary expenditure and infrastructural facilities and the Chief Justice of the concerned High Court who is required to look after the day today administration of the High Court. The proposal to be complete should also have the consent of the Governor of the concerned State. At present, no complete proposal regarding setting up of Benchof Bombay High Court in South or Western part of Maharashtra is pending with the Government.